

Return of Assets and liabilities on first appointment on the 31st December, 1999.

1. Name of the Government servant in full (in block letters)

P.S. Kanwar.

2. Service to which he belongs

Jd. Judicial Service

3. Total length of service up to date

About 8 months

(I) in Non-gazetted rank

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(II) in gazetted rank

Gazetted rank

4. Present post held and place of posting

Sub Judge - cum - Judicial Magistrate (II) Dharan Shala

5. Total annual income from all sources during the Calendar year immediately preceding the 1st January.

Income from salary 1-67478/-  
Income from land -> 32000/-

99478/-

6. Declaration:

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31<sup>12</sup>/<sub>1999</sub> to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule(1) of Rule 18 of the Central Services (conduct) Rules, 1964.

Date:- 23/2/2000

Signature

Form No.1

Statement of immovable property on first appointment on 31st December, 1999.

Sr.No.	Description of property.	Precise location (Name of District, Division, Taluk & village in which the property is situated.	Area of land in case of land and building.	Nature of land in case of land <del>and</del> <del>building</del> <sup>x</sup> property.	Extent of interest.
1.	2.	3.	4.	5.	6.
		Village Ambota Distt. Una.	9 Kanals.	Agricultural land.	Full
		Village BariKhad, Distt. Hoshiarpur, Punjab.	600 Kanals.	Agricultural & Forest Land.	<i>dl</i>
		Residential House at Model Town Hoshiarpur.	6 Marlas.	Residential House.	<i>dl</i>

If not in own name, state in whose name held and his/her relationship, if any, to the Govt. Servant.	Date of Acquisition.	How acquired (Whether by Purchase, mortgage, lease inheritance gift or otherwise. Name with details of Persons from whom acquired address & connection with the Govt. Servant.)	Value of property.	Particulars of the sanction of prescribed Authority.	Total annual income from the property.	Remarks.
7.	8.	9.	10.	11.	12.	13.

6-2-1998. The land was gifted to me by my mother vide gift deed dated 6.2.1978 30,000. N.A. Rs.2000/-

Oct.1999 inherited from father in law Oct 1999 6 Lac. N.A. Rs.30,000/-

in 1983 Purchased in own name. 6 Lac. N.A.

*P. S. Kanwar*  
P.S. Kanwar,  
Sub Judge-cum-Judicial Magistrate (II),  
Dharamshala. Distt. Kangra.

FORM NO.II

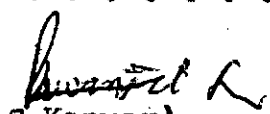
STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON 31st December, 1999

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1. Cash and Bank balances exceedings 3 months emiluments.

2. Deposits, loans advances and investments ( such as shares, securities and debentures etc)

S.No.	Description	Name and address of the company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1	2	3	4	5	6	7
1.	FDQWC No. 521285 dt. 11-2-95.	Shivalik Keshar-tya Bank Hoshiarpur.	21,000	-	-	-
2.	FD No. 521282 dt. 11-2-95.	-de-	50,000	-	-	-
3.	STDR /5 dt 12-10-96	S.B. of Patiala Heshiarpur.	25,000	-	-	-
4.	FDR No. 156471 dt. 4-8-97	S.B.I. Amb.	25,000	-	-	-
5.	FDR No. 156470 dt. -de-	-de-	25,000	-	-	-
6.	FDR No. 232440 dt. 8-12-97	-de-	30,000	-	-	-

  
 (P.S. Kanwar)  
 Sub Judge-cum-Judicial Magistrate,  
 (II), Dharamphala.

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Form No. III

Statement of movable property on first appointment, as on 31st December, 1999.

Sr.No.	Description of items.	Price or value at the time of acquisition add/or the total payment made upto the date of return, as the case may be in case of article purchased on hire purchase or instalment basis.	If not in own name name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with date of acquisition.	Remarks
1.	2.	3.	4.	5.	6.
1.	Panasonic T.V.	Rs. 20,000	In own name	By purchase year 1993.	-
2.	Panasonic VCR	Rs. 8,000	-do-	Acquired in the year 1993.	-
3.	Card-less telephone Sanyo.	Rs. 4,000	-do-	Year 1996.	-
4.	Refrigerator videcon	Rs. 12,000	-do-	Year 1995	-
5.	Dawee Washing machine	Rs. 21,000	-do-	year 1999	-
6.	Birla -yamaha genset	Rs. 24,000	-do-	year 1996	-
7.	Maruti Van H.P. 20-0044	Rs. 1,00,000	-do-	year 1991	-
8.	Scooter Bajaj Chetak H.P. 19-6600	Rs. 15,000	-do-	year 1985	-
9.	Gold about 20 tolas	Rs. 85,000	-do-	year 1991	-

*P. S. Kanwar*  
P. S. Kanwar

Sub Judge-cum-Judicial Magistrate  
(II), Dharamshala.

Statement of Provident Fund and Life Insurance Policy on first appointment as on the 31st day of December, 1999

Sl. No.	Policy No. and date of policy	Name of Insurance co.	Sum insured /date of maturity.	Amount of annual premium.	Type of Provident Fund GPF/ CPF A/C No.	Closing balance as last reported by Audit/ A/C Officer alongwith date of said balance.	Contri- bution made subse- quently	Total	Remarks
1	2	3	4	5	6	7	8	9	10
1.	Policy No. 15067908 Dated 15-7-99.	LIC	1,00,000/- dated 15-7-2019.	Rs. 14276.	3302 GPF A/C No. H. Just No.	-	4000/-	4000/-	-

*P. S. Kanwar*  
(P.S. Kanwar)  
Sub Judge-cum-Judicial Magistrate (II)  
Dharamshaha Distt. Kangra.

FORM NO.V

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Statement of debts and other Liabilities on first appointment as on 31st December, 1999.

Sl No.	Amount	Name and address of the creditor	Date of incurring the liability	Details of Transaction	Remarks.
1	2	3	4	5	6

-----NIL-----

Date \_\_\_\_\_

*P. S. Kanwar*  
(P.S.Kanwar)

Sub Judge-cum- Judicial Magistrate (II)  
Dharamshala. Distt. Kangra H.P.